

MR. SPEAKER: The hon. Minister has agreed to . . .

SHRI BAL RAJ MADHOK: He is telling wrong facts and he is trying to mislead the House deliberately.

MR. SPEAKER: About the interim report he has agreed. About the money also, he has said that the hon. Member can discuss and if the hon. Member can point out any discrimination which has been made, he would correct it. This is what I have gathered, to the extent that I could understand Hindi. I think he has said that the hon. Member can discuss with him, and if the hon. Member can prove to him any discrimination he would correct it. Therefore, there is no quarrel now. Let us now go on to the next question.

Inter-State Disputes

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*273. SHRI K. LAKKAPPA:
SHRI A. SREEDHARAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have under consideration any proposal to set up a permanent machinery to resolve inter-state disputes;

(b) if so, the broad details thereof;

(c) the reactions of State Governments thereto; and

(d) the further steps proposed by Government in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) to (d). The National Integration Council which met at Srinagar recently recommended the formulation of uniform general principles applicable to the country as a whole for the solution of the linguistic border issues on a well understood basis and the setting up of a machinery by the Government of India to which linguistic border issues could be referred for expeditious solution. The recommendation of the Council is under examination.

SHRI K. LAKKAPPA: The National Integration Council met in Kashmir Valley in a cool atmosphere . . .

MR. SPEAKER: Now, let the hon. Member come to the Delhi atmosphere and the Parliament atmosphere and put his supplementary question.

SHRI K. LAKKAPPA: . . . to find out a solution to the disintegration in the country at the hands of the Congress rule for the last twenty years. While doing so, may I know whether this National Integration Council at the instance of the Government of India conveyed their intention to sabotage and shelve the Mahajan Commission's report, which was the report of a commission appointed by the Government of India to go into the border dispute between Maharashtra and Mysore and whether the National Integration Council has thought of a definite and concrete solution to institute a permanent machinery for the purpose in the form of a national tribunal? Such a machinery is envisaged also under article 263 of the Constitution. Keeping in view all these things, may I know whether the Government would implement the Mahajan Commission's report first? Then, there are other inter-State problems such as river water disputes, location of steel plants, location of industries, allocation of foodgrains and so on. These are all the common issues concerning several States. Taking all these things into consideration, may I know whether the Government of India would constitute a high level national tribunal to go into these things? I want a categorical answer to these two specific questions from the hon. Minister.

SHRI Y. B. CHAVAN: As far as the first part of the question is concerned, this recommendation was not initiated by Government as such. The National Integration Council was split up into two or three different groups. The committee which made this recommendation was presided over by the President of the Party to which the hon. Member belongs . . .

SHRI SURENDRANATH DWIVEDI: That does not make any difference. The decision was not of the President. What is the insinuation about the President of the Party? This was the decision of the committee.

SHRI Y. B. CHAVAN: The hon. Member ought to have made this remark when his own party member made the same allegation imputing subversion by Government.

SHRI SURENDRANATH DWIVEDI: What is the subversion of the decision? The member is asking a question.

SHRI Y. B. CHAVAN: I am merely giving information. I am not imputing any motive. I said this committee was presided over by the President of the Party.

SHRI SURENDRANATH DWIVEDI: The hon. Minister was also a member of that conference. Every party was represented in that committee. The decision was their collective decision.

SHRI Y. B. CHAVAN: Of course, I am saying so. I merely gave information. Why is he angry about it?

SHRI SURENDRANATH DWIVEDI: There was no need for it.

SHRI Y. B. CHAVAN: This recommendation was made by a group presided over by a certain person. It is merely a statement of fact. It was ultimately accepted.

SHRI SURENDRANATH DWIVEDI: The recommendation of the committee was not accepted by the conference in full.

SHRI Y. B. CHAVAN: It was referred back to the committee for some modification and then the recommendation was ultimately accepted unani- mously.

SHRI SURENDRANATH DWIVEDI: The sub-committee's recom- mendation was modified and accepted by the General Council.

SHRI Y. B. CHAVAN: Ultimately the recommendation was accepted unaniously.

SHRI SURENDRANATH DWIVEDI: That is correct.

SHRI Y. B. CHAVAN: This is the most important thing.

SHRI SURENDRANATH DWIVEDI: Say that.

SHRI Y. B. CHAVAN: My main point is this. There is no question of intention of any subversion of any particular thing.

The question was also raised about the Mahajan Commission Report. The Mysore Chief Minister did specifically raise it and there too the Prime Minister had made Government's position clear, that the Report is before Govern- ment and they have not taken any decision about it. As to whether this principle in the recommendation will be made applicable or not, Govern- ment do not want to commit themsel- ves to any position. They may accept or they may not. This is the position that was made clear in the conference itself.

SHRI K. LAKKAPPA: The hon. Minister just now said that at the conference the decision were taken unaniously. It is not a fact that the Chief Minister of Mysore has given a note of dissent and also made a statement after convening a press conference that this Integration Council met in order to create disintegration and we have also this Mahajan Commission Report? Is this statement correct?

SHRI Y. B. CHAVAN: I am not aware of any press conference he convened. At the same time, I am not aware of any note of dissent. I did make a mention of whatever question he raised or the view he expressed.

SHRI K. LAKKAPPA: No, he made a statement . . .

MR. SPEAKER: The hon. Minister is not aware of it.

SHRI A. SREEDHARAN: With the passage of time, the dispute between States have increased and the only type of co-operation we have between States today is in highway robbery, in which even the constables of Shri Chavan's police are involved, and also smuggling. A number of disputes have been created by this Government for political reasons; for example, border disputes, and the Mahajan Report which will be never accepted by the people of Kerala. The Home Minister stated that they are thinking in terms of constituting a machinery. But the Founding Fathers of our Constitution has visualised this eventuality; they were brilliant men and not political adventurers;

They have incorporated in the Constitution a provision for that, article which says:

"If at any time it appears to the President that the public interests would be served by the establishment of Council charged with the duty of—

- (a) inquiring into and advising upon disputes which may have arisen between States

These disputes have been there for the last 20 years, and they have been cropping up on a number of occasions. I would like to ask the Home Minister on how many occasions this Government have acted upon this provision of the Constitution, and if they have not done that, why not? On what issues did they use this provision of the Constitution?

SHRI Y. B. CHAVAN: He has asked me a very comprehensive question, but as far as it is related to this particular part, I can say that there are certainly some disputes, and these disputes have not been created by the Government of India. They are there. The only point is they have not been solved. That is exactly the anxiety of the National Integration Council. They thought whether it could not be done by formulating certain acceptable, well-understood principles, and a machinery set up after formulating

those principles. That was the recommendation. The Government of India is considering this matter. I do not know why he is going into all the other things.

SHRI A. SREEDHARAN: On how many occasions has this provision of the Constitution been acted upon?

SHRI Y. B. CHAVAN: I will require notice for that.

श्री प्रेम चन्द्र वर्मा : मैं गृह-मंत्री जी से यह जानना चाहता हूँ कि चंडीगढ़ और भाखरा नंगल का जो झगड़ा पंजाब, हरियाणा और हिमाचल प्रदेश का आपस में चल रहा है उस को क्या प्रधान मंत्री जी की मालिसी के मुपुर्द किया जा रहा है या किसी और बंग से उसे हल करने की कोशिश की जा रही है दूसरे यह कि हिमाचल प्रदेश, पठानकोट, कालका और दूसरे इलाकों का मतलबा कर रहा है कि वह पहाड़ी इलाके हैं और वह उनको मिलने चाहिये, क्या इस मामले को ट्राइब्यूनल के हवाले किया जायेगा या वह उस को प्रधान मंत्री जी की मालिसी में देंगे।

SHRI Y. B. CHAVAN: Naturally I will have to ask for notice, but at the same time, I can say that this question was discussed here, but unfortunately the States concerned did not agree to the proposal.

SHRI J. MOHAMED IMAM: The entire country was reorganised by the States Reorganisation Commission, and the SRC report provides a machinery, i.e. the zonal council, which is expected to resolve all border disputes, and the zonal council, in some cases, has succeeded in solving and settling these disputes. The major dispute now remaining is between Mysore and Maharashtra which we had already decided to resolve in some way or other finally. The Mahajan Commission was appointed, and it was thought that this dispute would be resolved through the medium of this Commission, but this new proposal of the National Integration Council seems to be the result of the Maharjan Commission report which is acceptable to the Government of Mysore. So, may I

know the effective stand that the Government has taken with regard to the Mahajan Commission report, whether it is going to accept it or not, so that all these speculations may be set aside?

Secondly, we were definitely told by the representatives of the Government of Mysore that this proposal which was given by the committee and by the National Integration Council was not accepted by the Chief Minister of Mysore, and that he opposed it in the Council. So, may I know whether the Government would take a decision regarding this recommendation about this border machinery only after consulting and with the approval of the Chief Ministers of the concerned States?

SHRI Y. B. CHAVAN: I have said, about the Mahajan Commission report the Government has not taken any final decision. This is a fact. As I have stated, this matter this report of the National Integration Council, is under examination.

SHRI RANGA: It would be under examination eternally.

SHRI Y. B. CHAVAN: Naturally one cannot decide things without examination.

SHRI MANUBHAI PATEL: Linguistic States were created with the idea of making the local people feel the existence of swaraj, but it has worked in a different direction and created division. May I know whether, in order to do away with all the disputes, the Government will abolish all the linguistic States and divide the whole nation into four zones?

SHRI Y. B. CHAVAN: There is no such proposal.

श्री झारखंडे राय : क्या गृह मंत्री जी बतलाने की कृपा करेंगे कि जहां तक दो प्रदेशों की सीमाओं का सम्बन्ध है और जो झगड़े बीस साल से चल आ रहे हैं उनको आखिर वह तय किस तरह से करना चाहते हैं ? दो राज्यों के बीच जो सीमा सम्बन्धी झगड़े हैं उनको तय करने के लिए गांव को इकाई मानने में सरकार को क्या दिक्कत है ? जिस गांव में जिस भाषा के बोलने वाले

लोग अधिक हों उस गांव को उस भाषा-भाषी एरिया में मिला दिया जाए तब क्या अर्पित की बात है ? इस सिद्धान्त को मानने में सरकार को क्या दिक्कत है ? बीस इक्कीस साल से सीमाओं के झगड़े चल रहे हैं और यह चल रहा है कि कौन ताल्लुका किस में रहे, कौन इलाका किस में रहे, कौन गांव कहां रहे ? आज तक आप इसको तय नहीं कर सके हैं । गांव को इकाई मानने में सरकार को क्या दिक्कत है यह मैं जानना चाहता हूँ ।

SHRI Y. B. CHAVAN: It is difficult to enter into arguments with the hon. Members. Where both the Chief Ministers of the concerned States have agreed, it was accepted. Where the agreement of the Chief Ministers was not possible, it could not be accepted. Therefore, it is difficult for me to express views about the principles on which it should be done. The point is whether we can have well-understood and acceptable principle on this matter. Unless it is on that basis, the question cannot be solved. They are difficult, complex and complicated problems. Politically too they are difficult problems; the hon. Member knows it.

SHRI B. SHANKARANAND: Even though a long time has gone since the Mahajan Commission submitted its report to the Government, the Government is still undecided and the hon. Home Minister says that the Mahajan Commission report is being examined by the Government. In view of the recommendations of the National Integration Council and also in order to avoid the criticism of the people and also the Opposition parties, will the Government fix a time limit by which it will come to a definite decision on the report of the Mahajan Commission?

SHRI Y. B. CHAVAN: I understand the anxiety of the hon. Members. Unfortunately it could not be done.

श्री श्रीचन्द गोयल : पंजाब सीमा आयोग ने जिस के अध्यक्ष श्री शाह थे और जो सुप्रीम कोर्ट के एक्टिंग जज थे उन्होंने

जो निर्णय किया था उस निर्णय के विरुद्ध पंजाब और हरियाणा कुछ राज्य ऐसे इलाकों की मांग कर रहे हैं जो वे समझते हैं कि उनके साथ मिलाये जाने चाहियें और उनको शाह कमिशन के फैसल से संतोष नहीं हुआ है। मैं जानना चाहता हूँ कि क्या इन दोनों राज्यों ने अपनी-अपनी मांगें भारत सरकार को भेज दी हैं और कहा है कि फलां-फलां इलाका उनको दिलाया जाये ?

जहाँ तक चंडीगढ़ का सम्बन्ध है दोनों राज्य उसकी मांग कर रहे हैं। चूंकि उसके बारे में सालिसी से निर्णय नहीं हो पाया है इस वास्ते क्या भारत सरकार ने कोई इस दिशा में पग उठाया है या इस पर वह विचार कर रही है और वहाँ पर रहने वाले लोगों का जनमत ल कर निर्णय करने का विचार कर रही है ?

SHRI Y. B. CHAVAN: I cannot say anything more than what has been said before. If at all the hon. Member wants specific information, he can give me notice.

SHRI E. K. NAYANAR: In the last few years, the relations between the States are worsening due to water disputes and inter-state disputes on borders, etc. The meeting of the National Integration Council held at Srinagar recently has taken a decision on the creation of a machinery to go into those disputes and all parties accepted that recommendation. After having made that recommendation, when the Chief Minister of Mysore Mr. Virendra Patil went to Mysore he issued a statement . . .

MR. SPEAKER: Three Members had already asked about it.

SHRI E. K. NAYANAR: Kerala State is concerned with this.

SHRI K. LAKKAPPA: We want it to be implemented . . . (Interruptions.)

MR. SPEAKER: It looks as though you are going to implement it here, in this House.

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SHRI E. K. NAYANAR: As far as Kerala is concerned . . .

SHRI K. LAKKAPPA: They are a party to it . . . (Interruptions.) All parties in Kerala—even the Congress people—and not only the communists and the SSP, but all the parties oppose the Mahajan Commission report. It is not acceptable to them, the Kerala people. May I get a categorical answer from the hon. Home Minister,— (Interruption)—

MR. SPEAKER: We will go to the next question, now.

SHRI E. K. NAYANAR: I want a categorical answer from the hon. Home Minister. The question is whether the Government will consider the recommendation of the National Integration Council which had met in Srinagar, whether that is suitable to solve the problem. I want to know whether the Government will consider it.

SHRI Y. B. CHAVAN: As I said, the recommendation of the National Integration Council is being examined by the Government.

श्री तुलसीदास जाधव : पाटसर फार्मले को दो स्टेटों ने कब्ज़ कर लिया। दूसरे म्यूनिसिपैलिटी और ग्रामसंबली के बोट, से, इनके चुनाव से और उनके परिणामों से यह तय हो सकता है कि यह एरिया इन लोगों का है। तीसरे, महाजन कमिशन की रिपोर्ट के बारे में तीन प्रदेशों का झगड़े हैं जिन में से दो प्रान्त कहते हैं कि इस रिपोर्ट को लागू नहीं किया जाना चाहिये। चौथी बात यह है कि जब ऐसे कोई झगड़े होते हैं तो लोकशाही के तरीके से जहाँ कोई मैजोरिटी होती है उसका निर्णय सेंट्रल गवर्नमेंट उस स्टेट की इच्छा पर न छोड़ कर स्वयं उसके आधार पर कार्रवाई करने की कोशिश क्यों नहीं करती है उस चीज को ग्रामल में लाने की कोशिश क्यों नहीं करती है ?

SHRI K. LAKKAPPA: Sir, that is not correct. The Maharashtra Chief Minister has agreed to it and they thirsted for the Commission. So, Maharashtra is a party to it. (*Inter-ruption*)

MR. SPEAKER: Order, order. Will you kindly sit down? It is for the Home Minister to answer.

SHRI Y. B. CHAVAN: The hon. Member has not raised any question which I can answer.

SHRI DHIRESHWAR KALITA: I am putting a question regarding the Assam and Nagaland border. There is the Sibsagar district of Assam which is contiguous to Nagaland State. There is a big forest there which is at present held by the Government of Assam. This is part of Assam State. Sometime back, the Nagaland Government also claimed it and issued licences to contractors to afforest trees. The Assam Government also issued licences to the contractors. Both the contractors and the labourers are now quarrelling there. Sometimes, the underground Nagas also come there, kidnap people, and collect taxes. This quarrel is going on there for some years. The question is whether, to bring amity between these two States; the Government will consider the setting up of a Commission to finally establish the boundary between Assam and Nagaland States?

SHRI Y. B. CHAVAN: That is a matter which is meant for the discussion between the two Chief Ministers concerned. There is no question of appointing any Commission now.

SHRI N. DANDEKER: Have the Government of India considered rendering these parochial loyalties of politicians irrelevant by holding a plebiscite for the disputed areas between Mysore, Maharashtra and Kerala?

SHRI K. LAKKAPPA: No.

SHRI Y. B. CHAVAN: That is a suggestion for action.

SHRI N. DANDEKAR: Have the Government considered it?

SHRI Y. B. CHAVAN: As I said, the entire matter is under examination. If at all, the suggestion of yours may also be examined.

SHRI J. H. PATEL: (*Spoke in Kannada*).

MR. SPEAKER: The dispute is between Mysore and Maharashtra. Everyone cannot understand if you speak in that language.

SHRI J. H. PATEL: (*Spoke in Kannada*).

SHRI S. M. KRISHNA: May I translate it?

MR. SPEAKER: I have understood it myself. Why should anybody translate it? Your question was: when they accepted the Kutch Award, why not accept the Mahajan award? Now both of you may sit down. Calling Attention.

श्री मधु लिमये : का इन प्रश्न का जवाब नहीं आयेगा ?

MR. SPEAKER: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Resumption of Air Services Between India and Pakistan

*274. **SHRI BENI SHANKER SHARMA:**

SHRI D. C. SHARMA:

Will the Minister of **TOURISM AND CIVIL AVIATION** be pleased to state:

(a) whether the question of resumption of air services between India and Pakistan has been taken up again with that country; and